



**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

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CRM-M-54551-2026

Date of decision: 23.09.2026

PARTEEK GOEL

.... Petitioner

Versus**STATE OF HARYANA AND ANOTHER**

.... Respondents

CORAM: HON'BLE MRS. JUSTICE RAMESH KUMARI

Present : Mr. Harsh Chopra and Ms. Simran Kaur Bhatti, Advocates
for the petitioner.

Mr. Brijesh Sharma, A.A.G., Haryana.

RAMESH KUMARI, J. (oral)

1. The present petition filed under Section 528 of BNSS (erstwhile Section 482 of Cr.P.C.) praying for grant of following reliefs:-

- (i) Issue a direction to the Court of Ld. Additional Sessions Judge, Special (Fast Track Court), Sirsa to expeditiously take up and dispose of, in a time bound manner, the Bail Application dated 24.07.2026 bearing No. BA-2646-2026, titled as Parteek Goel Vs. State of Haryana (Annexure P-9), filed in relation to FIR No.67 dated 23.06.2026 under Sections 498-A, 323, 406, 506, 420, 354-A, 34 IPC (Corresponding Section 85, 115(2), 316(2), 351, 318(4), 75, 3(5) of BNS) registered at P.S. Women Sirsa (Annexure P-1),
- (ii) Set aside the Order dated 14.09.2026, vide which Court of Ld. Additional Sessions Judge (Fast Track Special Court), Sirsa has disposed of the Application dated 07.09.2026 (Annexure P-13) for taking up and deciding the aforesaid Bail Application dated 24.07.2026 (Annexure P-9) on merits;

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(iii) Stay the arrest of the Petitioner, during the pendency of the instant petition or during such time as deemed fit by this Hon'ble Court in relation to FIR No.67 dated 23.06.2026 under Sections 498-A, 323, 406, 506, 420, 354-A, 34 IPC (Corresponding Section 85, 115(2), 316(2), 351, 318(4), 75, 3(5) of BNS) registered at P.S. Women Sirsa (Annexure P-1),

(iv) Issue a direction to the Police authorities not to adopt coercive action against the Petitioner, during the pendency of the aforesaid Bail Application dated 24.07.2026 (Annexure P-9).

2. Learned counsel for the petitioner submitted that the marriage of the petitioner was solemnized with respondent No. 2 on 27.11.2023. The marriage was simple. After marriage, they resided together. Thereafter, discord arose between the petitioner and his wife/respondent No.2 and she got lodged criminal case bearing FIR No.67 dated 23.06.2026 under Sections 323, 34, 354-A, 406, 420, 498-A and 506 of IPC against the petitioner and other family members namely, Renu Goyal, Satish Kumar Goyal, Anmol Goyal and Divya Goyal. Aforementioned family members of the petitioner have filed application for grant of pre-arrest bail. Anmol Goyal and Divya Goyal have been granted concession of interim bail by learned Additional Sessions Judge, Fast Track Special Court, Sirsa vide separate orders dated 10.07.2026 whereas, Renu Goyal and Satish Kumar Goyal, have been granted interim bail vide order dated 18.07.2026. The complainant filed petition bearing No. CRM-M-48650-2026 before this

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Court for transfer of bail application of Anmol Goyal, Divya Goyal, Satish Goyal and Renu Goyal. However, no stay order has been passed in the said petition i.e. CRM-M-48650-2026. The petitioner filed an application for grant of pre-arrest bail before learned trial Court on which notice was served upon the respondent-State as well as counsel for the complainant vide order dated 24.07.2026 (Annexure P-10). The bail application (Annexure P-9) is not decided by learned trial Court in spite of numbers of opportunities. The petitioner moved application (Annexure P-13) with a prayer to take up the application (Annexure P-9) and render decision thereon. Learned trial Court, after taking reply on the said application, dismissed the same vide impugned order dated 14.09.2026 (Annexure P-17) on the ground that CRM-M-48650-2026 is pending before the Hon'ble Punjab and Haryana High Court, Chandigarh.

3. Notice of motion.
4. Mr. Anmol Malik, D.A.G., Haryana accepts notice on behalf of the respondent-State.
5. At this stage, Mr. Arpandeep Narula, Advocate appeared and has filed his memo of appearance on behalf of respondent No.2. The same is taken on record. He submitted that the trial Court has granted relief of interim bail to co-accused Renu Goyal, Satish Kumar Goyal, Anmol Goyal and Divya Goyal and he had filed petitions for transfer of the cases. The transfer petitions are still undecided and the decision on the bail application filed by the petitioner, who is husband of the complainant shall cause prejudice to respondent No.2 as the learned trial Court has already granted interim relief to the co-accused.



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6. It has come on record that no stay order in petition bearing No. CRM-M-48650-2026 has been issued. The petitioner filed bail application (Annexure P-9) on 24.07.2026. The said application is still pending before learned trial Court on the ground that CRM-M-48650-2026 is pending in this Court. In the absence of any interim stay in CRM-M-48650-2026, learned trial Court is duty bound to decide the bail application. The practice adopted by the learned trial Court for adjournment of the bail application of the petitioner time and again, simply to await the order in CRM-M-48650-2026, is highly depreciated.
7. Learned trial Court is hereby directed to decide the application (Annexure P-9) within 5 working days after receipt of certified copy of this order after hearing both the parties, in accordance with law. The learned trial Court shall also duly consider and discuss all the documents placed on record by both the parties before it.
8. In view of above discussion, the order dated 14.09.2026 is set aside.
9. With these observations, the petition stands disposed of as the other reliefs claimed by the petitioner, do not call for any indulgence by this Court particularly when the bail application is to be considered and decided by the learned trial Court in accordance with law, taking into consideration all the relevant documents brought on record.
10. Pending application, if any, also stands disposed of.

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(RAMESH KUMARI)
JUDGE

Whether speaking/reasoned:	Yes/No.
Whether reportable :	Yes/No